

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION No. 50/1997

Date of Decision: 12.06.1997

Shri G. S. Rathore,

Petitioner/s

Applicant in person.

Advocate for the
Petitioner/s

V/s.

Union Of India & Another,

Respondent/s

Shri V. S. Masurkar.

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B. S. Hegde, Member (J).

~~Non-judicial Bench~~

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)

MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 50/97.

Dated this Thursday, the 12th day of June, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

Shri G.S. Rathore,
Dist. Elect. Engr. (Constrn.),
Sub-Station Building,
D' Road, IMC Marg,
Churchgate,
MUMBAI.

... Applicant

(Applicant in person)

VERSUS

1. Union Of India through
The Secretary,
Rail Board,
New Delhi.
2. The General Manager,
Western Railwa-y,
Churchgate,
Mumbai.

... Respondents.

(By Advocate Shri V.S. Masurkar)

: ORAL ORDER :

PER.: SHRI B.S. HEGDE, MEMBER (J)

Heard the applicant in person and Shri V.S. Masurkar for the respondents.

2. The only prayer made in this O.A. is for a suitable direction to the respondents for making payment of Travelling Allowance bills for the month of 01/1994, 02/1994 and 04/1994, which has not been paid by the respondents so far. The contention of the learned counsel for the respondents is that the applicant ought to have received the payment at Jaipur itself, however, since the applicant did not comply with the procedure, he could not



get the payment. The respondents, therefore, issued a letter to the applicant vide dated 31.01.1997 asking him to furnish a fresh T.A. bill based on the copies available with him and on receipt of the same, they shall disburse the payment.

3. In the facts and circumstances of the case, I hereby direct the applicant to furnish a fresh T.A. bill to the competent authority and on receipt of the same, the respondents are directed to disburse the amount within a period of thirty days from the date of receipt of the T.A. bill.

4. The O.A. is disposed of with the above directions ~~at the admission stage itself.~~ There will be no order as to costs.


(B. S. HEGDE)
MEMBER (J).

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